

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/9/ (IB)/2017  
NAME OF THE PETITIONER(S) : CONSOLIDATED CONSTRUCTIONS CONSORTIUM LTD  
NAME OF THE RESPONDENT(S) : HINDUJA FOUNDARIES LIMITED  
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. A.M. Sridharan

Counsel for Respondent  
( Ashok Leyland Ltd )  
Ashok Leyland Limited

*[Signature]*

2. S. Karthikey Balan

Counsel for Petitioner.  
( M/s. CCC )

*[Signature]*

**ORDER**

Counsel for the Petitioner present. Counsel representing M/s.Ashok Leyland Ltd. (Transferee company) to whom M/s. Hinduja Foundaries Ltd. has transferred the assets and liabilities as per the sanction order dated 24.02.2017, the present scheme of merger provides that all the suits, actions and proceedings against the transferor company i.e. M/s. Hinduja Foundaries Ltd. from the appointed date shall be transferred in the name of the transferee company M/s.Ashok Leyland Ltd. Therefore, in view of this, the petitioner wants to file an amended application complying with the provisions of I&B Code, 2016, for which he prays for time. At request, time is enlarged. Put up on 26.07.2017 at 10.30 A.M.

*[Signature]*  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)  
ghk

*[Signature]*  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)